

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.350/2005.

Wednesday this the 25th day of May, 2005.

CORAM:

HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

(By Advocate Shri N.Radhakrishnan)

VS.

1. Union of India represented by
Secretary to Government,
Ministry of Defence, New Delhi.
2. The Flag Officer Commanding-in-Chief,
Southern Naval Command,
Kochi.
3. Civilian Gazetted Officer,
Staff Officer(Civilians) Head Quarters,
Southern Naval Command.
Kochi-4.

(By Advocate Shri TPM Ibrahim Khan, SCGSC))

The application having been heard on 25.5.2005, the Tribunal on the same day delivered the following:

ORDER (Oral)

HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

The applicant claims that he was working with the respondent concerned for more than 18 years and have enough experience in different establishments under the 2nd respondent on different spells. It is averred in the O.A. that he is eligible to be considered for Group 'D' post. He has already filed OA.1396/98 wherein this Court vide order dated 21.10.98 has directed the respondents to consider his case. An assurance was given by the respondents in the matter that, his case would be considered even though his name was not sponsored by the Employment Exchange. But the respondents have not given him an

appointment. Aggrieved by the same he has filed this O.A. seeking the following main reliefs:

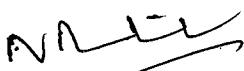
1. to direct the 2nd and 3rd respondents to appoint the applicant in any of the Group D posts in the next available vacancy under the 2nd and 3rd respondents without insisting age restriction.
2. to direct the 2nd and 3rd respondents to include the name of the applicant in the Gradation List prepared by the respondents as per order dated 3.9.2003 in O.A.622/01 of this Hon'ble Tribunal.

2. Shri N Radhakrishnan, learned counsel appealed for the applicant and Shri TPM Ibrahim Khan, SCGSC appeared for the respondents. Learned counsel for the applicant submits that he has made several representations and the last one is dated 18.5.05 and they were not yet disposed of. Learned counsel for the applicant submitted that the applicant would be satisfied if a limited direction is given to the 2nd respondent to consider and dispose of the representation dated 18.5.05 within a time frame. Learned counsel for the respondents submitted that he has no objection in adopting such a course of action.

3. In the interest of justice, this court directs the 2nd respondent or any other authority competent to consider the said representation and dispose of the same within a time frame of two months from the date of receipt of a copy of this order.

O.A. is disposed of at the admission stage itself. In the circumstance, no order as to costs.

Dated the 25th May, 2005.


N. RAMAKRISHNAN
ADMINISTRATIVE MEMBER


K.V. SACHIDANANDAN
JUDICIAL MEMBER